SHRI INDER J. MALHOTRA (Jammu) ; Mr. Deputy-Speaker, Sir, I am very sorry to say that an element of non-seriousness and politics has been introduced in the Food and Agriculture debate. My hon. friend, Shri Abdul Ghani Dar spoke just now and I never heard a word, I never found any observation in his speech regarding the agricultural situation in this country and any suggestion to the Government as to what they should do for improving their agricultural policy.

I would like to associate myself with the sentiments expressed and tributes paid by the Minister of State, Shri Annasahib Shinde, to our agricultural workers and farmers of this country.

MR. DEPUTY-SPEAKER : The hon. Member may resume his speech on Monday. Now we may take up Private Members' Business.

---

16 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Twenty-seventh Report

श्री हरदयाल देवगुण (पूर्व दिल्ली) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि यह सभा गैर-सरकारी सदस्यों के विधेयक तथा संकल्पों सम्बन्धी समिति के 27वें प्रतिवेदन से, जो 10 अप्रैल, 1968 को सभा में पेश किया गया था, सहमत हैं ।

MR. DEPUTY-SPEAKER : The question is :

> "That this House agrees with the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 10th April, 1968."

The motion was adopted.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of Articles 31A, 168, etc.)

SHRI SEZHIYAN (Kumbakonam) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

श्री भोला नाथ (अलवर) : उपाध्यक्ष महोदय, यह जो मद्रास का नाम बदल कर तामिल नाड रखने की बात आई है, मैं उसकी मुखालिफत करता हूं । यह नाम जो रखे गये थे वह स्टेट्स रिआर्गनाइजेशन एक्ट के मातहत सन् 1956 में रखे गये थे । उस समय भी वहां पर लोकप्रिय सरकार थी और आज भी वहां पर लोकप्रिय सरकार है । इसमें कहा गया है कि यह जनता की मांग है इसलिये जनता की भावनाओं का आदर होना चाहिये । उस समय भी वहां पर जनता रहती थी लेकिन उसने मद्रास के नाम पर कोई एतराज नहीं किया था ।

मैंने भी इसी प्रकार के एक बिल को इन्ट्रोड्यूस करने की कोशिश की थी कि राजस्थान का नाम भी बदल दिया जाये, उसका नाम बदल कर अरावली प्रदेश रख दिया जाये । राजस्थान का नाम तो वैसे ही आज के सौशलिस्टिक पैटर्न में ठीक नहीं बैठता है । जब राजाओं को हमने एक जगह बिठा दिया तो फिर राजाओं के नाम से किसी स्टेट का रहना ठीक नही मालूम होता है । ऐसा नाम रखा जाना चाहिये, जैसा कि स्टेटमेन्ट आफ आब्जेक्ट्स में कहा गया था, जिसकी कोई कल्चरल बेसिस हो, लिंगुइस्टिक बेसिस हो या जियोग्रैफिकल वैल्यू हो । लेकिन राष्ट्रपति महोदय ने और होम मिनिस्ट्री ने मेरे बिल को इजाजत नहीं दी । मैं नहीं समझता कि यह बिल अब यहां पर कैसे आया है, कसे इसकी इजाजत दी गई है ।

यह बिल जो आपके सामने है, उससे साफ जाहिर है कि देश में कुछ ऐसी शक्तियां पनप रही हैं जोकि इस देश का लैंग्वेज के नाम से या किसी और नाम से विभाजन करना चाहती हैं । हमारी जो पुरानी संस्कृति बनी हुई है या जो हमने बहुत सोच-समझ कर स्टेट्स रिआर्गनाइजेशन जैसे बड़े-बड़े कमीशन बिठा कर इन नामों को चुना है, उसमें वे परिवर्तन करना चाहते हैं । यदि यही इच्छा है, गवर्नमेन्ट चाहती

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 11.4.68.

है और यह हाउस चाहता है तो फिर सभी नामों पर विचार किया जाना चाहिये। राजस्थान जैसा नाम तो बिल्कुल ही सामन्तवाद का सूचक है जिसका कोई मतलब नहीं हैं और वह भी आज जिन्दा है। इसलिये अगर मद्रास का नाम भी चलता रहे तो उसमें कोई जल्दी की बात नहीं है। समय आने पर सभी स्टेट्स के बारे में सोचा जाना चाहिये कि उनके लिये कौन सा उपयुक्त नाम, भाषा की दृष्टि से, भौगोलिक दृष्टि से या सांस्कृतिक दृष्टि से हो सकता है।

मैंने जो अरावली प्रदेश के सम्बन्ध में सुझाव दिया था वह एक साफ बात थी, अरावली पूरा एक पहाड़ है जो कि दिल्ली तक आया है, राजस्थान में हल्दी घाटी और चित्तौड़ इत्यादि कई महत्वपूर्ण स्थान हैं जो उसके घेरे में हैं। उसके पूर्व का हिस्सा रेगिस्तान है। वह पूर्वी हवाओं को रोकता है। ऐसी स्थिति में मेरा कहना है कि एक एक्सपर्ट कमेटी बिठाई जानी चाहिये जो, अभीतक देश में भौगोलिक कारण कर रहे हैं या अन्य कारण रहे हैं, उनको देखे और तब इस प्रकार का बिल लाया जाना चाहिये। मेरा तो सरकार से यह भी निवेदन है कि ऐसा बिल नान-आफिशियल तरीके पर आने के बजाय, स्वयं सरकार उसको लाये ताकी जो नये सूबे बनाने की बात है या कौन से उपयुक्त नाम हो सकते हैं, उन पर विचार किया जा सके।

इसलिये यह बिल जो पेश किया गया है, मैं उसका विरोध करता हूं और यह आशा करता हूँ कि इसको वापिस लिया जायेगा और सरकार स्वयं विचार करके एक नया बिल लायेगी।

SHRI SEZHIYAN : The hon. Member, while speaking at the introduction stage spoke about the merits of the Bill which should not have been done at this stage. His objection was on three grounds as far as I can see. One was, that the popular government there should have supported this measure. I wish to inform him that although it was not mentioned in the Objects of the Bill that I have given recently, a unanimous resolution has been passed by the Madras State Assembly, including the Congress Members there, everybody, all sections of the political parties there have supported the change of the name. It has been done by the Madras State Assembly now.

I may inform my hon. friend that in all the Tamil correspondence and in all the Tamil publications in the Madras State, the State is even now mentioned as Tamil Nadu. This name had been brought into use by the Congress Government themselves when they were in power. Therefore, my hon. friend need not raise that objection now.

The second objection was this. And he was really more at it. He wanted to change the name of Rajasthan into something else but he could not introduce the Bill for the purpose. Therefore, he is trying to block the introduction of this Bill. Let him agree to the introduction of this Bill. Then I shall be at one with him in changing the name of Rajasthan into something else as he wants.

Regarding the third point which he has made, I fully agree with him. He has said that this Bill should have been brought forward as an official Bill. I support him in that. Government should not try to postpone the bringing forward of a Bill for this purpose for ever and for ever. They should bring it forward as early as possible. If they are prepared to bring it forward, then I would not press this Bill at the discussion stage, but at this stage, let us not have any more discussion on this. I would appeal to the House to give me leave to introduce the Bill.

श्री भोला नाथ : उपाध्यक्ष महोदय, एक सूचना मैं भी दे दूं कि राजस्थान में ऐसा ही प्रस्ताव पेश हुआ है।

MR. DEPUTY-SPEAKER : Order, order. The hon. Member has had his say already, and the hon. Mover has also replied to it already.

The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI SHEO NARAIN (Basti) : There is no quorum in the House.

MR. DEPUTY-SPEAKER : Let the bell be rung...

Now, there is quorum. Shri Sezhiyan may introduce the Bill.

SHRI SEZHIYAN : I introduce the Bill.

RE : CONSTITUTION (AMENDMENT) BILL

(*Amendment of article 217*)

MR. DEPUTY-SPEAKER : The next Bill is in the name of Shri M. N. Reddy. The hon. Member is absent.

INDIAN PENSIONS BILL*

SHRI NITIRAJ SINGH CHAUDHARY (Hoshangabad) : I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the grant of pension, gratuity and Dearness Allowance payable by the Central Government to its employees, or their dependents, on retirement, voluntary or otherwise, or on death of the Government servant.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to consolidate and amend the law relating to the grant of pension, gratuity and dearness allowance payable by the Central Government to its employees, or their dependents, on retirement, voluntary or otherwise, or on death of the government servant."

The motion was adopted.

SHRI NITIRAJ SINGH CHAUDHARY : I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(*Substitution of article 220*)

श्री ओ० प्र० त्यागी : मैं प्रस्ताव करता हूँ कि भारत के संविधान में आगे संशोधन करने वाले विधेयक को पेश करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्री ओ० प्र० त्यागी : मैं विधेयक को पेश करता हूँ ।

16.09 hrs.

RECOGNITION OF TRADE UNIONS BILL—*Contd.*

MR. DEPUTY-SPEAKER : The House will now take up further consideration of the following motion moved by Shri Madhu Limaye on the 29th March, 1968 :—

"That the Bill to encourage trade unionism among the employees and to provide for collective bargaining between the employers and representative trade unions of employees, be taken into consideration."

Shri Madhu Limaye has already taken 9 minutes. We have 1 hour and 30 minutes at our disposal for this Bill. So, let the hon. Member be very brief now. Shri Madhu Limaye.

(30 Wpm Hat)

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, यह विधेयक जो मैंने आप के सामने रखा है उसका मुख्य उद्देश्य यह है कि इस समय हमारे देश में ट्रेड यूनियन आन्दोलन बहुत कमजोर है, उसको शक्तिशाली बनाया जाये । इस उद्देश्य को हासिल करने के लिये इसमें कई सुझाव दिये गये हैं । सबसे पहले तो, जो वर्तमान ट्रेड

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 11.4.68.